

(b) 141 who had got themselves registered through U.C.O. Bank were not included in the draws held prior to January 1, 1989.

(c) and (d). These applications have been assigned the priority numbers through computer and allotment will be made according to their priority numbers.

Violation of Essential Commodities Act

3732. SHRI HAFIZ MOHD. SIDDIQ: Will be Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of cases registered for violation of the Essential Commodities Act and the Weights and Measures Act against the traders in Delhi during the period 1986 to 1988, year-wise;

(b) the action taken against the traders for violation of the said Acts;

(c) whether a number of leading shoe manufacturers are charging more than the price inscribed on their shoes in Delhi; and

(d) if so, the number of complaints for overcharging and marketing of substandard shoes received against such companies during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) The number of cases registered under the Essential Commodities Act and the Weights and Measures Act by the Delhi Administration during the three years 1986 to 1988 is given below:-

ESSENTIAL COMMODITIES ACT

Year	No. of cases registered
1986	1610

Year	No. of cases registered
1987	1825
1988	859

WEIGHTS & MEASURES ACT

Year	No. of cases registered
1986	3576
1987	6114
1988	4131

(b) Action is taken against defaulters under the provisions of the Essential Commodities Act, 1955 and various Control Orders framed thereunder for contravention of the provisions of these orders, violation of terms and conditions of the licence etc.

Action is taken against defaulters under the Rajasthan Weights and Measures Act, 1958 and Weights and Measures (Enforcement) Act, 1985. Examples of violations are use of short weights and measures, failure to do reverification of weights and measures, use of non-standard weights and measures, etc.

(c) and (d). Delhi Administration has reported that only one complaint regarding overcharging and sale of sub-standard shoes was received. This was enquired into and no violation of the Rules was found.

Recruitment Rules for Land D.O.

3733. SHRI VIDYA CHARAN SHUKLA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 7 December, 1988 to Unstarred Question No. 3869 regarding recruitment rules for L&DO and state:

(a) whether a suitable Group 'A' Officer is not available for being considered for promotion to the post of Land & Development Officer as departmental candidate; and

(b) the reasons for not considering the departmental candidates having the requisite qualification for promotion to the post of Land & Development Officer in the feeder post in the proposed Recruitment Rules?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). Since promotion is not a mode of recruitment to the post of L&DO in the existing recruitment rules, the question of availability of a suitable departmental officer for promotion to the post does not arise

Incentive to Bamboo Cultivation

3734. SHRI N. DENNIS: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) whether any incentives are given for bamboo cultivation; and

(b) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) and (b). To encourage bamboo cultivation, bamboo seedlings are distributed free or at subsidised rates under the Farm Forestry Programme and the Decentralised People's Nurseries Programme. Besides, this year a new Centrally Sponsored Scheme for raising plantations of Minor Forest Produce, including bamboo, has been initiated, under which the State governments are provided 100% Central assistance subject to a ceiling of Rs. 4,000/- per hectare.

Non-Payment of monthly Remuneration and Medicines to Village Health Guides

3735. SHRI CHINTAMANI JENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 22 February, 1989 to Unstarred Question No. 6 regarding non-payment of monthly remuneration and medicines to the Village Health Guides and state:

(a) whether the amounts release to the State Government of Orissa for the year 1987-88 and 1988-89 have been utilised and if so, the details thereof; and

(b) whether Union Government has any machinery to monitor/review the proper utilisation of funds released by it to the States/ Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) According to the information received from the State Government, an expenditure of Rs. 196.30 lakhs has been incurred in 1987-88 for implementing Village Health Guide scheme in Orissa. This included an amount of Rs. 70.00 lakhs for payment of honorarium to the Village Health Guides and Rs. 122.95 lakhs for the salary of Third Medical Officers. During 1988-89, an amount of Rs. 78.95 lakh is reported to have been spent, till December, 1988. The entire expenditure incurred so far relates to payment of the salary to the Third Medical Officers.

(b) Rural Health Division of the Directorate General of Health Services monitors the implementation of this Scheme.

Foreign Financial Aid for Rural Development Schemes

3736. SHRI ANANTA PRASAD: Will the Minister of LABOUR be pleased to state: